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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI

CCP NO. 261/93 in  
OA NO. 1002/88

DECIDED ON : 11.10.1993

Radha Krishan Garg ... Petitioner

Vs.

S. N. Mathur, General Manager,  
Northern Railway, New Delhi ... Respondent

CORAM :

THE HON'BLE MR. JUSTICE V. S. MALIMATH, CHAIRMAN  
THE HON'BLE MR. S. R. ADIGE, MEMBER (A)

Shri V. P. Kohli, Counsel for Petitioner.

Shri R. L. Dhawan, Counsel for Respondent

**O R D E R (ORAL)**  
(By Hon'ble Mr. Justive V. S. Malimath)

Orders have since been made in compliance with the judgment of the Tribunal. It is rightly stated that if the decision in Saran's case is reversed by the Supreme Court, the authorities would be entitled to take action in this matter ~~is~~ consistent with the judgment of the Supreme Court as that would be the law of the land. As regards payment of the arrears due to the petitioner, it has not yet been made and nothing is stated as to when the payment is going to be made. In the circumstances, we consider it appropriate to drop these proceedings with a direction that the amount due to the petitioner shall be paid to him within two months from this date failing which the entire amount shall be liable to be paid to the petitioner with interest at the rate of 12 per cent per annum from this date till the date of payment.

*Adige*  
( S. R. Adige )  
Member (A)

*Malimath*  
( V. S. Malimath )  
Chairman